

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1877
ANSWERED ON:08.03.2011
PROPERTY RIGHTS OF SLUM DWELLERS
Punia Shri P.L.

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government proposes to enact a new law for property rights of slum dwellers under Rajiv Awas Yojana;
- (b) if so, the provisions proposed to be made there under; and
- (c) the time by which it is likely to be implemented?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION(KUMARI SELJA)

(a), (b) & (c): Land and Slums are State subjects. The Ministry of Housing & Urban Poverty Alleviation has submitted the proposal of Rajiv Awas Yojana for the consideration of the Cabinet Committee on Economic Affairs on 10th February, 2011. This scheme aims to provide support for shelter & basic civic and social services for slum redevelopment and creation of affordable housing stock to States that are willing to assign property rights to slum dwellers. Under the Scheme it is the States which would have to enact legislation to provide rights to slum dwellers for seeking funding from Government of India and hence it is up to the States to decide the timing and the details of the legislation. The Scheme of Rajiv Awas Yojana has not yet been launched.